

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "F" : DELHI

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI N.K. CHOUDHARY, JUDICIAL MEMBER

ITA.No.5247/Del./2019
Assessment Year 2013-2014

Sh. Pardeep Bhardwaj, H.No.207, Sector-6, U.E. Karnal. Haryana. PAN AHAPB8934H	vs.	The PCIT, Karnal.
(Appellant)		(Respondent)

For Assessee :	Ms. Supriya Mehta, C.A.
For Revenue :	Shri NC Swain, CIT-DR

Date of Hearing :	13.06.2022
Date of Pronouncement :	13.06.2022

ORDER

PER ANIL CHATURVEDI, A.M.

This appeal by Assessee has been directed against the Order of the Ld. PCIT, Karnal, passed under section 263(1) of the I.T. Act, 1961, dated 25.03.2019 relating to the A.Y. 2013-2014.

2. During the course of hearing, the Learned Authorized Representative for the Assessee vide letter dated

13.06.2022 seeks permission of the Bench for withdrawal of the appeal to which the Ld. D.R. has no objection.

3. We, therefore, dismiss the appeal of the assessee as withdrawn.

4. In the result, appeal of the Assessee is dismissed as withdrawn.

Order pronounced in the open court on 13.06.2022.

Sd/-
[N.K. CHOUDHARY]
JUDICIAL MEMBER

Sd/-
[ANIL CHATURVEDI]
ACCOUNTANT MEMBER

Delhi, Dated 13th June, 2022

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	Ld. CIT(A) concerned
4.	CIT concerned
5.	DR ITAT "F" Bench, Delhi
6.	Guard File

//By Order//

Assistant Registrar, ITAT, Delhi Benches,
Delhi.